LOK SABHA UNSTARRED QUESTION NO. 214 TO BE ANSWERED ON 24th JUNE, 2019

Petrol Pumps/CNG Stations

214. SHRI KAUSHAL KISHORE: SHRI ASHOK MAHADEORAO NETE:

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has invited applications for new petrol pumps and CNG filling stations in the country particularly in Uttar Pradesh;

(b) if so, the details thereof, Statewise;

(c) the details of the procedures adopted for allocating new petrol pumps and CNG filling Stations;

(d) the time by which the entire procedure for allocation would be completed; and

(e) whether the Government proposes to set up CNG stations in the polluted cities of the country including the metropolitan cities?

ANSWER

पेट्रो लयम एवं प्राकृतिक गैस मंत्री (श्री धर्मेन्द्र प्रधान)

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (c) Oil Marketing Companies (OMCs) have released advertisements inviting applications for allotment of new Retail Outlet (RO) dealerships in November/December 2018 on pan India basis including Uttar Pradesh. The State/UT/OMC-wise number of locations advertised is given in Annexure-1.

Procedure/Norms/Criteria/Reservation Policy for allotment of new ROs by the OMCs is given in **Annexure-2**.

....2...

Establishment of CNG Stations is part of development of City Gas Distribution (CGD) Network and the same is carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB). So far, PNGRB has authorized 228 Geographical Areas (Gas) for development of CGD Network across the country till 10th CGD Bidding Round. As on 30.3.2019, there are total 1742 CNG Stations in the country including in the State of Uttar Pradesh. State-wise details of CNG stations are given in **Annexure-3**.

(d) - OMCs have informed that allotment/setting up of Petrol Pumps involves various steps like advertisement, selection of dealers through draw/bidding, field verification of credentials, issue of LOI, procurement of land, obtaining necessary statutory approvals, construction, disposal of complaints. It takes on an average between six months to two year for setting up of ROs, depending on the location i.e. in Rural markets or on Highways.

OMCs have informed that as on 01.04.2019, they have issued 5716 Letter of Intents (LOIs) out of the total locations advertised in the last advertisements.

(e) The details of commitment of CNG Stations under 9th and 10th CGD bidding round in the country including the State of Uttar Pradesh are given in **Annexure-4** and **Annexure-5** respectively.

Annexure referred to reply to part (a) of Lok Sabha Unstarred Question No.214 for 24.6.2019 asked by Shri Kaushal Kishore and Shri Ashok Mahadeorao Nete, MPs regarding Petrol Pumps/CNG Stations

State	No. of locations advertised			
·	BPCL	IOCL	HPCL	
ANDHRA PRADESH	709	215	813	
ARUNACHAL PRADESH	57	886	22	
ASSAM	345	0	209	
BIHAR	740	1484	629	
CHHATTISGARH	832	1414	1078	
DADRA AND NAGAR HAVELI	8	0	19	
DAMAN AND DIU	5	0	11	
DELHI	55	87	27	
GOA	43	0	60	
GUJARAT	996	2369	1085	
HARYANA	1051	1625	654	
HIMACHAL PRADESH	166	252	116	
JAMMU AND KASHMIR	125	373	132	
JHARKHAND	402	1124	323	
KARNATAKA	1437	2396	1141	
KERALA	463	886	318	
MADHYA PRADESH	1807	3359	2119	
MAHARASHTRA	1956	2765	1994	
MANIPUR	59	84	28	
MEGHALAYA	109	371	33	
MIZORAM	40	124	40	
NAGALAND	41	232	15	
ODISHA	609	1483	522	
PUDUCHERRY	35	357	40	
PUNJAB	424	1776	437	
RAJASTHAN	1842	4585	3194	
SIKKIM	18	0	15	
TAMIL NADU	1475	2615	1082	

State/OMC wise details of locations advertised

TELANGANA	885	1454	1168
TRIPURA	83	0	33
UTTAR PRADESH	3223	3599	2170
UTTARAKHAND	253	304	305
WEST BENGAL	718	831	497
TOTAL	21011	37050	20329

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.214 for 24.6.2019 asked by Shri Kaushal Kishore and Shri Ashok Mahadeorao Nete, Hon`ble MPs regarding Petrol Pumps/CNG Stations.

BRIEF ON POLICY FOR ALLOMENT OF RETAIL OUTLETS BY OMCS

Oil Marketing Companies (OMC) have implemented new Dealership Selection Guidelines w.e.f. 24.11.2018. The salient features of the selection guidelines are:

- (i) All applicants meeting the eligibility criteria will qualify for further selection process.
- (ii) Different selection process for Corporation Owned Dealer Operated outlets, Dealer Owned Dealer Operated outlets and Corporation Owned Dealer Operated outlets under Corpus Fund Scheme.
- (iii) Multiple Dealership Norm (MDN) has been relaxed for "B"/"DC" site ROs.
- (iv) Simplified On-line application facility.
- (v) Finance is no more an eligibility criteria, however, Applicant has to commit to make funds available for development of infrastructure at RO and working capital for operation of RO as shown in the advertisement.
- (vi) Existing unviable SKO dealers of OMCs will be eligible to apply.

1. IDENTIFICATION OF LOCATIONS

Locations for setting up Retail Outlets are identified by the respective oil company based on commercial / minimum volume considerations. Current volume norms are as under:-

Class of Market	Benchmark Volume (KL/PM)
A & B	150
C & SH	100
NH	150
RURAL	25

2. RESERVATION

The reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under: -

Category	SC/ST	OBC	Open	Total
Combined Category 1 (CC1)				
Comprising of :-				
(i) Defence Personnel &	2	2	4	8
 Para Military Personnel/Central/State Govt. and Central/State PSU employees 				
Combined Category 2 (CC2)				
Comprising of :-	0	0	1	1
(i) Outstanding Sports Persons (OSP) &				

(ii) Freedom Fighters (FF)				
Physically Handicapped (PH)	1	1	1	3
SC/ST	19.50			19.50
OBC		24		24
Open			44.50	44.50
Total	22.50	27	50.50	100

"200 Point Roster" is maintained separately for both Regular and Rural ROs on State-wise basis individually by each Oil Company. In the Roster % reservation as mentioned above is maintained under each category. The Distribution between SC and ST will vary in each state depending on the ratio of SC / ST in the state.

Reservations in states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram would continue to be as under as approved by MOP & NG earlier: -

State	Percentage of Regular & Rural RO Dealerships to be awarded to ST category	Balance % to be awarded to 'Open' category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

3. ELIGIBILITY CRITERIA FOR INDIVIDUAL APPLICANTS – PROPRIETORSHIP / PARTNERSHIP

Parameter	Eligibility	
Citizenship & Residential	Indian Citizen. Resident as per Income Tax rules.	
Status		
Age	Min – 21, Max – 60. Except for FF under sub-category CC2.	
Education	Passed Minimum 10th (examination conducted by a	
Qualification	Board/School).	
	Certificate issued by Armed Forces as equivalent to 10th Class	
	pass in accordance with Ministry of Personnel, Public Grievances	
	and Pensions (Dept. of Personnel and Training) notification No.	
	15012/8/82-Estt (D) dated 12.02.1986 will also be considered.	
	Minimum Educational qualification is not applicable to Freedom	
	Fighters under CC2 category.	
Land	Applicable to all categories. Applicants would be classified into 3	
	groups as mentioned below based on the land offered or land not	
	offered by them in the application form:-	
	Group 1: Applicants having suitable piece of land in the advertised	
	location/area either by way of ownership / long term lease for a period	
	of minimum 19 years 11 months or as advertised by the OMC.	
	Group 2: Applicants having Firm Offer for a suitable piece of land for	
	purchase or long term lease for a period of minimum 19 years 11	
	months or as advertised by the OMC.	
	Group 3: Applicants who have not offered land in the application.	
	The selection process would be conducted initially from among	

	the eligible applicants under Group 1 followed by Group 2 candidates once Group 1 is exhausted or in case no eligible candidates are available in Group 1. Applications under Group 3 would be processed/advised to offer land only in case no eligible applicant is found or no applicant get selected under Group 1 & 2.
	 Land belonging to any member of "family" which comprises of "Self, Spouse, Father/Mother including Step Father/Step Mother, Brother/Sister/Step Brother/Step Sister, Son/Daughter/Step Son/Step Daughter, Son-in-law / Daughter-in-law, Parents-in-law, Grand Parents (both Maternal & Paternal)" would be considered as belonging to the applicant subject to producing the consent letter from the concerned family member. The same piece of land cannot be offered by more than one applicant for a particular RO location against an advertisement. In case more than one application is received offering the same piece of land all such applications would be rejected and allotment, if made, would be liable for cancellation.
Multiple Dealership	land duly developed up to the road level and boundary wall. Multiple Dealership norms means that the applicant or any other
norm	member of his/her 'family unit' should not hold a Corporation owned "A" / "CC" site RO/SKO-LDO dealership or RO/SKO-LDO dealerships/LPG distributorships developed under Corpus Fund Scheme and other Special category (DQ/Operation Vijay/Parliament attack beneficiary, etc.), or Letter of Intent (LOI) for the same of any Oil Company. 'Family Unit' in case of married applicant, shall consist of individual concerned, his/her Spouse and unmarried son(s)/daughter(s). In case of unmarried person/ applicant, 'Family Unit' shall consist of individual concerned, his/her parents and his/her unmarried brother(s) and unmarried sister(s). In case of divorcee, 'Family Unit' shall consist of individual concerned, unmarried son(s)/unmarried daughter(s) whose custody is given to him/her. In case of widow/widower, 'Family Unit' shall consist of individual concerned, unmarried son(s)/unmarried daughter(s).
Other conditions	Individual Applicants selected under Sole Proprietorship will have to make their spouse as equal partner in the RO dealership. Candidate select should not be a family member of an employee of Oil Marketing Company. Candidate select should not be employed in Private Sector or is not
	drawing any salary/perks/emoluments from State / Central Government. He/She will also affirm that during the tenure of the Dealership he/she will not take up any employment in Private Sector or will not draw any salary/perks/emoluments from State / Central Government.

Partnership firms

The conditions spelt out above for individuals would be applicable to each partner of the partnership firm individually.

4. ELIGIBILITY CRITERIA FOR NON- INDIVIDUAL APPLICANTS (ENTITY)

Non-individuals applicants are eligible to apply under 'Open' category subject to the following: -

- (i) <u>Residential status:</u> The entity should be registered in India.
- (ii) <u>Age</u>: The date of Registration / Incorporation of the firm / entity should be a least 3 years prior to the date of affidavit.
- (iii) <u>Land</u>: With regard to land, all conditions covered for individuals would apply excepting clauses given for land owned by family member(s). In other words, the offered land should either be owned or on long lease in the name of entity for Group 1 and a firm offer in the name of the entity for Group 2.
- (iv) <u>Finance</u> : Registered Societies / Companies should have made a net profit for previous 3 consecutive financial years duly certified by a Chartered Accountant.

5. Advertisement :

Advertisements in capsule format will be issued in newspapers - One English daily and one Regional Vernacular newspaper - having highest circulation in the State. The detailed advertisement along with copy of capsule advertisement published in Newspapers will be hosted in website www.petrolpumpdealerchayan.in

6. BASIC FACILITIES REQUIRED FOR OPERATION OF RO DEALERSHIPS

The following facilities are required to be provided at the retail outlet. Depending upon on the type of site the facilities are to be made available by the Dealer (as specified by the Corporation) / Corporation as mentioned against each type of facility:

S.N.	Type of Facility	ТҮРЕ С	DF SITE
		"A" / "CC" site including CFS locations	"B"/ "DC" Site / Company Leased Site
		Provision of	f Facility by:
Α	Infrastructural Facilities:		
i.	Developed land with boundary /compound wall as per Corpn. Specification	Dealer	Dealer
ii.	Tanks, Dispensing Units, Signage's, Automation, etc.	Corpn.	Corpn.
iii.	Sales Office, Store Room, Toilet, Electrical Room, Water Connection, Yard Lighting, etc.	Corpn.	Dealer
iv.	Generator / Invertor	Dealer	Dealer
۷.	Compressor with Electronic Gauge for Air Filling (As decided by OMC)	Corpn. / Dealer	Dealer

	vi.	Driveway	Corpn.	Dealer
		Canopy (as per Corpn. requirement)	Corpn.	Dealer
Site				
	B Customer Convenience Facilities:			
	U	customer convenience racinties.		
	i.	Clean Drinking Water, Maintenance of Neat & Clean Toilet, Telephone, etc.	Dealer	Dealer

specific additional facilities

Site specific additional facilities required for customer service such as Staff cum Change Room, Service Station, Rest Room, Restaurant, PUC facility and/other Facilities as may be specified by Oil Company from time to time will be provided by Oil Company/Dealer Select as applicable.

Fire fighting & Safety Equipments

Dealer will provide Fire fighting/Safety equipments at Retail Outlet as per the statutory requirements and maintain them in good working condition at his/her own cost. Trained staff should be available to handle and operate the same.

Investment Required:

The approximate investments required for development of infrastructure and facilities at New Retail Outlets will be indicated in the advertisement.

7. SCHEME OF FINANCIAL ASSISTANCE TO SC/ST CATEGORY DEALERSHIPS UNDER "CORPUS FUND SCHEME"

In respect of locations reserved for SC/ST categories, Financial assistance under Corpus Fund Scheme will be given by the Oil Company on award of dealerships as under:

- a) In respect of locations reserved for SC/ST categories, the Oil Company will make available ready Retail Outlet with required facilities at its cost on the land offered by the candidate and procured by the Company on mutually agreed terms and conditions.
- b) Oil Company will also provide adequate working capital assistance / loan for a full operation cycle (equivalent to 7 days Sales volume) of the operation of the Dealerships. Both working capital as well as SBI MCLR (Marginal Cost of Funds based Lending Rate) + 1% interest per annum or 11% p.a., whichever is lower, thereon will be recovered in 100 monthly installments commencing from the 13th month of commissioning of the Dealership.
- c) Initial working capital assistance shall be given for maximum 18 kl of MS and 18 kl HSD. Eligibility will be calculated for MS and HSD separately.

Based on SBI MCLR (1-year MCLR) as on 1st of April every year, interest rate for Corpus Fund loan will be revised for the outstanding loan amount.

Augmentation of initial working capital assistance / loan provided at the time of commissioning may be done through additional loan between two to four years after commissioning due to increased sales and additional working capital requirement. The same would be extended only if there has been no default /delay on repayment by the dealership against the existing working capital assistance and shall be based on average monthly sale during last 6 months. There

should be a minimum 50% increase in sales (compared to projected 2nd year volume of the RO) for qualifying for the additional loan. The revised working capital loan as well as interest {SBI MCLR (Marginal Cost of Funds based Lending Rate) + 1% interest per annum or 11% whichever is lower} thereon may be recovered in 100 monthly installments from the date of extending the additional loan.

Additional Corpus fund loan on growth volume can be given for maximum 18 KL of MS and 18 KL HSD.

In other words, the total loan amount would be:-

- a) Outstanding of the initial corpus fund loan; plus
- b) Amount equivalent to 7 days sales of the growth volume, subject to a maximum of 18 KL of MS and 18 KL HSD. Eligibility would be calculated for MS & HSD separately.

The revision in rate of interest at the beginning of April of every year (as per the prevailing MCLR of SBI for tenure of one year +1%) or 11% p.a., whichever is lower, would be applicable on the outstanding amount.

8. APPLICATION FEE / FIXED FEE / MINIMUM BID AMOUNT / SECURITY DEPOSIT

Type of Fee	Applicability	Regular RO	Rural RO
Non-Refundable Application Fee	Locations reserved for: SC/ST OBC Open	Rs. 3000/- Rs. 5000/- Rs. 10000/-	Rs. 2500/- Rs. 4000/- Rs. 8000/-
Non-Refundable Fixed Fee	B- Site	Rs. 15.0 Lacs	Rs. 5.0 Lacs
Non-refundable Minimum Bid Amount	A- Site (except CFS)	Rs. 30.0 Lac	Rs. 10.0 Lacs
Refundable Security Deposit	Locations reserved for: SC/ST OBC Open	Rs. 3,00,000/- Rs. 4,00,000/- Rs. 5,00,000/-	Rs. 2,00,000/- Rs. 3,00,000/- Rs. 4,00,000/-

9. SELECTION PROCESS

Selection of dealer would be done as under:-

Type of Site / Dealership	Selection Process
"A" / CC site ROs under CFS (SC/ST Dealerships)	Draw Of Lot
All other "A"/ CC site ROs	Bidding Process
"B" / DC site ROs	Draw of Lot

In case of tie in the highest bid amount under bidding process. Selection of candidate to be done through Draw of Lots from amongst these candidates tied at the highest bid amount.

Upon selection, verification of the documents submitted, Land evaluation and Field Verification of Credential (FVC) of the selected candidate would be carried out by OMC in order to verify the correctness of the details given by the candidate in the application. If details are found to be in order, Letter of Intent (LOI) would be issued and candidate select should fulfil the condition of LOI.

In case of rejection of selected candidate due to some discrepancy found during Verification and consequently candidature of selected candidate is cancelled or LOI is withdrawn, draw for selection would be held again from the remaining eligible candidates. In case of selection through bidding process, next higher bidder will be considered.

10. GRIEVANCE REDRESSAL SYSTEM

Any complaint should be accompanied by a fee of Rs. 5000/-, only in the form of demand draft of schedule bank, in favour of the Oil Company. Any complaint received without this fee will not be entertained. The complaint received against the selection including eligibility will be disposed of as under:-

- Complaints received before or after draw of lots/bidding process along with requisite fee of Rs. 5000/-, will be kept in record and investigation carried out after 30 days of Draw of Lots/bidding process only in following cases:-
 - General complaints with verifiable facts
 - Complaints against selected candidate
- (ii) Any complaint received after 30 days from the date of draw of lots/bidding process will not be entertained.
- (iii) Anonymous complaints without verifiable facts will not be investigated.
- (iv) On receipt of a complaint a letter will be sent by the oil company to the complainant through Registered Post, asking him to submit details of allegation with a view to prima facie substantiate the allegations along with supporting documents, if any, within 20 days from date of dispatch of letter. While seeking documents and details, the complainant will be advised that if during the investigations, complaint is found to be false and/or without substance, the Oil Company reserves the right to take action against the complainant as provided under the law and fee forfeited.
- (v) In case a complaint is received against an applicant, who has not been selected in draw of lots/bidding process, the same will be kept in abeyance. In case the LOI against selected candidate is cancelled and the applicant against whom the complaint was received gets selected in the next draw or on account of bidding process, the complaint will only then be investigated.
- (vi) If the complaint is not required to be investigated the fee received will be refunded to the complainant informing that the complaint has not been investigated since the candidate against whom the complaint has been made has not been selected. The fee will be refunded after issuance of LOA to the selected candidate.
- (vii) In case complaint is received without the requisite fee of Rs. 5000/-, or received after 30 days of declaration of results, the complaint would not be entertained and complainant would be advised reasons for the same.

- (viii) Corporation will examine response of the complainant and if it is found that the complaint does not have specific and verifiable allegations, the same will be filed and complaint fee will be forfeited. Complainant will be advised accordingly.
- (ix) If a decision is taken to investigate the complaint, decision on the complaint will be taken as under and intimated to the complainant:-

a) Complaints not substantiated:

In case the complaint is not substantiated it will be filed and complaint fee will be forfeited. Complainant will be advised accordingly.

b) Established Complaints:

In case of established complaint, the complainant will be advised accordingly and suitable action should be taken. In this case the complaint fee collected of Rs.5000/- will be refunded.

(x) In all cases, disposal of complaint should be in the form of speaking order.

11. COMMISSIONING OF THE DEALERSHIP

A candidate who has been given the 'Letter of Intent' (LOI) would be required to fulfil the terms and conditions as contained therein, so as to commission the dealership within the stipulated time period. If the progress is not found to be in line with the given timelines, LOI may be withdrawn unless there are justifiable reasons for the same.

Before commissioning, Letter Of Appointment (LOA) along with executed copy of dealership agreement will be given.

12. FALSE INFORMATION

If any statement made in the application or in the documents enclosed therewith or subsequently submitted in pursuance of the application by the candidate at any stage is found to have been suppressed / misrepresented / incorrect or false, then the application is liable to be rejected without assigning any reason and in case the applicant has been appointed as a dealer, the dealership is liable to be terminated. In such cases the candidate / dealer shall have no claim whatsoever against the respective Oil Company.

Annexure 3

	Number of CNG Stations (Geographical Area wise) as on 31.03.2019							
S.No	Geographical Area	State/ Union Territory	Authorized Entity	Date of Authorization	CNG Stations			
1	East Godavari District (excluding area already authorized)		Godavari Gas Private Limited	14-Aug-15	5			
2	Kakinada	Andhra Pradesh	Bhagyanagar Gas Limited	12-Jun-09	6			
3	Krishna District (excluding area already authorized)	Andnra Pradesn	Megha Engineering & Infrastructure Limited	14-Sep-15	4			
4	Vijaywada		Bhagyanagar Gas Limited	28-Jul-09	19			
5	West Godavari District		Godavari Gas Private Limited	14-Aug-15	10			
6	Upper Assam	Assam	Assam Gas Company Limited	06-Feb-15	0			
7	North Goa District		Goa Natural Gas Private Limited	24-Jun-16	5			
8	South Goa District	Goa	Indian-Oil Adani Gas Private Limited	07-Feb-18	0			
9	Ahmedabad City and Daskroi Area	Gujarat	Adani Gas Limited	28-Nov-13	56			
10	Amreli District		Gujarat Gas Limited	27-May-16	9			

11	Anand area including Kanjari & Vadtal Villages (in Kheda District)
12	Anand District (excluding area already authorized)
13	Banaskantha District
14	Bhavnagar
15	Dahej Vagra Taluka
16	Dahod District
17	Gandhinagar Mehsana Sabarkantha
18	Hazira
19	Jamnagar
20	Kutch (West)
21	Kutch (East)
22	Nadiad
23	Navsari
24	Panchmahal District
25	Patan District
26	Rajkot
27	Surat, Bharuch, Ankleshwar

11	Anand area including Kanjari & Vadtal Villages (in Kheda District)	Charotar Gas Sahakari Mandali Limited	12-May-15	3
12	Anand District (excluding area already authorized)	Gujarat Gas Limited	04-Jul-16	16
13	Banaskantha District	IRM Energy Private Limited	01-Jul-16	20
14	Bhavnagar	Gujarat Gas Limited	05-Mar-14	16
15	Dahej Vagra Taluka	Gujarat Gas Limited	06-Jun-16	2
16	Dahod District	Gujarat Gas Limited	27-Jun-16	8
17	Gandhinagar Mehsana Sabarkantha	Sabarmati Gas Limited	16-Dec-09	74
18	Hazira	Gujarat Gas Limited	17-Jul-14	1
19	Jamnagar	Gujarat Gas Limited	17-Jan-14	13
20	Kutch (West)	Gujarat Gas Limited	19-Dec-14	9
21	Kutch (East)	Jay Madhok Energy Private Limited led Consortium	12-Mar-15	0
22	Nadiad	Gujarat Gas Limited	01-0ct-13	22
23	Navsari	Gujarat Gas Limited	01-0ct-13	19
24	Panchmahal District	Gujarat Gas Limited	04-Jul-16	17
25	Patan District	Sabarmati Gas Limited	27-May-16	14
26	Rajkot	Gujarat Gas Limited	01-0ct-13	48
27	Surat, Bharuch, Ankleshwar	Gujarat Gas Limited	08-Nov-12	97

28	Surendranagar		Gujarat Gas Limited	01-0ct-13	6
29	Vadodara		Vadodara Gas Limited	28-0ct-16	12
30	Valsad		Gujarat Gas Limited	20-Jan-15	22
31	Narmada (Rajpipla) District		Gujarat Gas Limited	06-Sep-18	1
32	Panipat District		Indian-Oil Adani Gas Private Limited	01-Apr-15	3
33	Rewari District		Indraprastha Gas Limited	19-Aug-16	10
34	Sonipat		GAIL Gas Limited	12-Jun-09	11
35	Yamunanagar District		Bharat Petroleum Corporation Limited	22-Jul-16	0
36	Karnal District	Haryana	Indraprastha Gas Limited	08-Feb-18	3
37	Rohtak District		Bharat Petroleum Corporation Limited	09-Apr-18	0
38	Ambala & Kurukshetra Districts		Consortium of HPCL & Oil India Limited	22-Feb-18	0
39	Nuh and Palwal Distircts		Adani Gas Limited	13-Sep-18	2
40	Belgaum District		Megha Engineering & Infrastructure Limited	14-Sep-15	0
41	Bengaluru Rural and Urban Districts	Karnataka	GAIL Gas Limited	18-Feb-15	22
42	Dharwad District		Indian-Oil Adani Gas Private Limited	14-Sep-15	1

43	Tumkur District		Megha Engineering & Infrastructure Limited	14-Aug-15	0
44	Ernakulam District	Kerala	Indian-Oil Adani Gas Private limited	14-0ct-15	4
45	Dewas		GAIL Gas Limited	01-Jun-09	3
46	Dhar District	Madhya	Naveriya Gas Private Limited	07-Nov-16	0
47	Gwalior	Pradesh	Aavantika Gas Limited	04-Jan-10	10
48	Indore (including Ujjain City)		Aavantika Gas Limited	31-Aug-09	29
49	Mumbai & Greater Mumbai		Mahanagar Gas Limited	21-Jan-09	135
50	Palghar District & Thane Rural		Gujarat Gas Limited	01-Apr-15	6
51	Pune District (Excluding area already authorized)	-	Mahesh Gas Limited	18-May-15	2
52	Pune City including Pimpri - Chichwad & adjoining contigeneous areas Hinjewadi, Chakan, Talegaon	Maharashtra	Mahrashtra Natural Gas Limited	01-Jun-09	67
53	Raigarh District (Excluding area already authorized)		Mahanagar Gas Limited	01-Apr-15	10
54	Ratnagiri District		Unison Enviro Private Limited	09-Aug-16	2
55	Thane urban and adjoining Municipalities	-	Mahanagar Gas Limited	04-Aug-09	91

56	Solapur District		IMC Limited	06-Mar-17	0
57	Kolhapur District		Consortium of HPCL & Oil India Limited	06-Mar-18	0
58	Amritsar District		Gujarat State Petronet Limited	05-May-15	3
59	Bhatinda District		Gujarat State Petronet Limited	10-May-16	0
60	Fatehgarh Sahib District		IRM Energy Privatre Limited	05-Jul-16	3
61	Jalandhar	Punjab	Jay Madhok Energy Private Limited led Consortium	06-Sep-13	3
62	Ludhiana		Jay Madhok Energy Private Limited led Consortium	25-Jul-15	3
63	Rupnagar District		Bharat Petroleum Corporation Limited	10-Jun-16	0
64	Kota		Rajasthan State Gas Limited	01-Jun-09	3
65	Bhiwadi (in Alwar District)	Rajasthan	Haryana City Gas Distribution Limited	01-Aug-18	0
66	Hyderabad	Telangana	Bhagyanagar Gas Limited	09-Oct-09	45
67	Agartala	Tripura	Tripura Natural Gas Company Limited	24-Feb-15	9
68	NCT of Delhi	Delhi (UT)	Indraprastha Gas Limited	09-Jan-09	391

69	Chandigarh	Chandigarh (UT), Punjab, Haryana and Himachal Pradesh	Indian-Oil Adani Gas Private Limited	08-May-13	5
70	UT of Dadra & Nagar Haveli	Dadra & Nagar Haveli (UT)	Gujarat Gas Limited	01-Apr-15	3
71	UT of Daman	Diu & Daman (UT)	Indian-Oil Adani Gas Private Limited	01-Apr-15	3
72	Agra		Green Gas Limited	12-Nov-09	20
73	Allahabad		Indian-Oil Adani Gas Private Limited	08-May-13	4
74	Bareilly		Central UP Gas Limited	22-Apr-09	9
75	Jhansi		Central UP Gas Limited	26-Feb-14	2
76	Kanpur		Central UP Gas Limited	22-Apr-09	29
77	Khurja	Uttar Pradesh	Adani Gas Limited	04-Dec-12	1
78	Lucknow		Green Gas Limited	15-Mar-16	29
79	Mathura		JV of DSM Infratech Private Limited & Saumya Mining Private Limited	11-Jun-09	9
80	Meerut]	GAIL Gas Limited	12-Jun-09	11
81	Moradabad		Siti Energy Limited	30-Nov-12	3

82	Saharanpur District		Bharat Petroleum Corporation Limited	11-May-16	6
83	Bagpat District		Baghpat Green Energy Private Limited	28-Mar-18	0
84	Bulandshahr (part) District		Indian-Oil Adani Gas Private Limited	06-Mar-18	0
85	Varanasi District		GAIL (India) Limited	07-Mar-18	3
86	Firozabad (Taj Trapezium Zone)	Uttar Pradesh and Rajasthan	GAIL Gas Limited	26-Sep-11	12
87	Haridwar District	Uttrakhand -	Haridwar Natrural Gas Private Limited	27-Jul-15	2
88	Udham Singh Nagar District		Indian-Oil Adani Gas Private Limited	28-Jul-15	1
89	Kolkata Muncipal Corporation and Parts of Adjoining Districts	West Bengal	Greater Calcutta Gas Supply Corporation Limited	02-Feb-13	0
90	Khordha District	Odisha	GAIL (India) Limited	7-Mar-18	4
91	Cuttack District	ouisila	GAIL (India) Limited	07-Mar-18	2
92	Patna District	Bihar	GAIL (India) Limited	7-Mar-18	2
93	East Singhbhum District	Jharkand	GAIL (India) Limited	7-Mar-18	0
94	Ranchi District	jilai Kallu	GAIL (India) Limited	7-Mar-18	0
#	Noida & Greater Noida	Uttar Pradesh	Indraprastha Gas Limited	Sub-judice/	44

#	Ghaziabad	Uttar Pradesh	Indraprastha Gas Limited	Under Considerations	47
#	Gurgaon	Haryana	Haryana City Gas Distribution Limited		27
#	Faridabad	Haryana	Adani Gas Limited		15
#	Ahmedabad District (excluding area already authorized)		Gujarat Gas Limited		5
#	Gandhinagar Urban	Gujarat	Gujarat Gas Limited	Note1	14
#	Ahmedabad City	-	Hindustan Petroleum Corporation Limited	Note 2	23
#	NOC for CNG Stations (DBS)	Rajasthan	Rajasthan State Gas limited	11-Aug-15	2
Total					

Note 1 : Gujrat Gas Limited operates CGD Netoworks, within the Geographical Area of Gandhinagar-Mehsana-Sabarkantha authorized to Sabarmati Gas Limited (SGL).

Note 2 : Hindustan Petroleum operates CNG Stations based on approval of PNGRB.

Annexure 4

CGD Authorizations in 9th CGD Bidding Round

Unique GA		State/Union		Date of	Work Program
ÎD	Geographical Area (GA)	Territories	Winning Entity	Authorization	CNG Stations
9.01	Srikakulam, Visakhapatnam & Vizianagaram Districts	Andhra Pradesh	Indian Oil Corporation Limited	3/1/2019	211
9.02	Cachar, Hailakandi & Karimganj Districts	Assam	Consortium of Assam Gas Company Limited, Oil India Limited and GAIL Gas Limited	9/20/2018	21
9.03	Kamrup & Kamrup Metropolitan Districts	Assam	Consortium of Assam Gas Company Limited, Oil India Limited and GAIL Gas Limited	9/26/2018	51
9.04	Aurangabad, Kaimur & Rohtas Districts	Bihar	Indian Oil Corporation Limited	9/6/2018	12
9.05	Begusarai District	Bihar	Consortium of Think Gas Investments PTE Limited	9/20/2018	25
9.06	Gaya & Nalanda Districts	Bihar	IndianOil-Adani Gas Private Limited	9/20/2018	46
9.07	Diu & Gir Somnath Districts	Daman and Diu & Gujarat	IRM Energy Private Limited	9/25/2018	35
9.08	Surendranagar District (Except areas already authorized)	Gujarat	Adani Gas Limited	10/17/2019	20
9.09	Barwala & Ranpur Talukas	Gujarat	Adani Gas Limited	9/26/2018	4

9.10	Navsari District (Except areas already authorized), Surat District (Except areas already authorized), Tapi District (Except areas already authorized) & the Dangs District	Gujarat	Adani Gas Limited	9/26/2018	25
9.11	Junagadh District	Gujarat	Torrent Gas Private Limited	9/13/2018	45
9.12	Kheda District (Except areas already authorized), Morbi District (Except areas already authorized) & Mahisagar District	Gujarat	Adani Gas Limited	9/28/2018	30
9.13	Narmada (Rajpipla) District	Gujarat	Gujarat Gas Limited	9/6/2018	4
9.14	Porbandar District	Gujarat	Adani Gas Limited	9/26/2018	12
9.15	Panchkula District (Except areas already authorized), Sirmaur, Shimla & Solan (Except areas already authorized) Districts	Haryana & Himachal Pradesh	IndianOil-Adani Gas Private Limited	9/13/2018	45
9.16	Bhiwani, Charkhi Dadri & Mahendragarh Districts	Haryana	Adani Gas Limited	9/13/2018	60
9.17	Hisar District	Haryana	Consortium of Haryana City Gas Kapil Chopra Enterprise & Rati Chopra	9/28/2018	46
9.18	Jhajjar District	Haryana	Consortium of Haryana City Gas Kapil Chopra Enterprise & Rati Chopra	3/7/2019	46
9.19	Sonipat District (Except areas already authorized) & Jind District	Haryana	Hindustan Petroleum Corporation Limited	9/26/2018	38
9.20	Nuh & Palwal Districts	Haryana	Adani Gas Limited	9/13/2018	60
9.21	Bilaspur, Hamirpur & Una Districts	Himachal Pradesh	Bharat Gas Resources Limited	9/6/2018	10
9.22	Bokaro, Hazaribagh & Ramgarh	Jharkhand	Indian Oil Corporation Limited	9/6/2018	99

	Districts				
9.23	Giridih & Dhanbad Districts	Jharkhand	GAIL Gas Limited	9/6/2018	30
9.24	Chitradurga & Davanagere Districts	Karnataka	Unison Enviro Private Limited	9/25/2018	42
9.25	Udupi District	Karnataka	Adani Gas Limited	9/13/2018	11
9.26	Ballari & Gadag Districts	Karnataka	Bharat Gas Resources Limited	9/24/2018	24
9.27	Bidar District	Karnataka	Bharat Gas Resources Limited	8/10/2018	4
9.28	Dakshina Kannada District	Karnataka	GAIL Gas Limited	8/28/2018	100
9.29	Ramanagara District	Karnataka	Maharashtra Natural Gas Limited	9/28/2018	37
9.30	Kozhikode & Wayanad Districts	Kerala	IndianOil-Adani Gas Private Limited	9/14/2018	142
9.31	Malappuram District	Kerala	IndianOil-Adani Gas Private Limited	9/27/2018	130
9.32	Kannur, Kasaragod & Mahe Districts	Kerala & Puducherry	IndianOil-Adani Gas Private Limited	9/14/2018	125
9.33	Palakkad & Thrissur Districts	Kerala	IndianOil-Adani Gas Private Limited	9/26/2018	200
9.34	Bhopal & Rajgarh Districts	Madhya Pradesh	Consortium of Think Gas Investments PTE Limited	9/24/2018	104
9.35	Guna District	Madhya Pradesh	Indian Oil Corporation Limited	9/6/2018	7
9.36	Rewa District	Madhya Pradesh	Indian Oil Corporation Limited	9/6/2018	18
9.37	Satna & Shandol Districts	Madhya Pradesh	Bharat Gas Resources Limited	9/6/2018	8
9.38	Ahmednagar & Aurangabad Districts	Maharashtra	Bharat Gas Resources Limited	9/28/2018	106
9.39	Valsad (Except areas already authorized), Dhule & Nashik Districts	Maharashtra & Gujarat	Maharashtra Natural Gas Limited	9/28/2018	156
9.40	Latur & Osmanabad Districts	Maharashtra	Unison Enviro Private Limited	9/25/2018	30

9.41	Sangli & Satara Districts	Maharashtra	Bharat Gas Resources Limited	9/28/2018	64
9.42	Sindhudurg District	Maharashtra	Maharashtra Natural Gas Limited	9/6/2018	25
9.43	Angul & Dhekanal Districts	Odisha	Bharat Gas Resources Limited	8/10/2018	21
9.44	Sundargarh & Jharsuguda Districts	Odisha	GAIL Gas Limited	9/6/2018	20
9.45	Balasore, Bhadrak & Mayurbhanj Districts	Odisha	Adani Gas Limited	9/28/2018	20
9.46	Bargarh, Debagarh & Sambalpur Districts	Odisha	Bharat Gas Resources Limited	9/28/2018	11
9.47	Ganjam, Nayagarh & Puri Districts	Odisha	GAIL Gas Limited	9/6/2018	15
9.48	Jagatsinghpur & Kendrapara Districts	Odisha	Bharat Gas Resources Limited	9/26/2018	10
9.49	Jajpur & Kendujhar Districts	Odisha	Bharat Gas Resources Limited	9/26/2018	19
9.50	Karaikal & Nagapattinam Districts	Puducherry & Tamil Nadu	Torrent Gas Private Limited	9/28/2018	27
9.51	Puducherry District	Puducherry	Consortium of SKN Haryana City Gas Distribution Private Limited and Chopra Electricals	9/25/2018	130
9.52	SAS Nagar District (Except areas already authorized), Patiala & Sangrur Districts	Punjab	Torrent Gas Private Limited	9/26/2018	54
9.53	Ludhiana District (Except area already authorized), Barnala & Moga Districts	Punjab	Consortium of Think Gas Investments PTE Limited	10/26/2018	47
9.54	Jalandhar District (Except areas already authorized), Kapurthala & SBS Nagar Districts	Punjab	Consortium of Think Gas Investments PTE Limited	10/26/2018	51
9.55	Barmer, Jaisalmer & Jodhpur Districts	Rajasthan	Consortium of AG & P LNG Marketing PTE Limited & Atlantic Gulf & Pacific	9/28/2018	80

9.56	Alwar (Other than Bhiwadi) & Jaipur Districts	Rajasthan	Torrent Gas Private Limited	8/27/2018	132
9.57	Kota District (Except area already authorized), Baran & Chittorgarh (Only Rawatbhata Taluka) Districts	Rajasthan	Torrent Gas Private Limited	9/13/2018	27
9.58	Bhilwara & Bundi Districts	Rajasthan	Adani Gas Limited	9/14/2018	25
9.59	Chittorgarh (Other than Rawatbhata Taluka) & Udaipur Districts	Rajasthan	Adani Gas Limited	9/13/2018	70
9.60	Dholpur District	Rajasthan	Essel Gas Company Limited	9/28/2018	14
9.61	Kanchipuram District	Tamil Nadu	Consortium of AG & P LNG Marketing PTE Limited & Atlantic Gulf & Pacific		111
9.62	Chennai & Tiruvallur Districts	Tamil Nadu	Torrent Gas Private Limited	9/7/2018	222
9.63	Coimbatore District	Tamil Nadu	Indian Oil Corporation Limited	9/12/2018	273
9.64	Cuddalore, Nagapattinam & Tiruvarur Districts	Tamil Nadu	Adani Gas Limited	9/28/2018	40
9.65	Ramanathapuram District	Tamil Nadu	Consortium of AG & P LNG Marketing PTE Limited & Atlantic Gulf & Pacific	9/26/2018	11
9.66	Salem District	Tamil Nadu	Indian Oil Corporation Limited	9/12/2018	158
9.67	Tiruppur District	Tamil Nadu	Adani Gas Limited	9/13/2018	75
9.68	Bhadradri Kothagudem & Khamman Districts	Telangana	Megha Engineering & Infrastructures Limited	9/20/2018	12
9.69	Jagtial, Peddapalli, Karimnagar & Rajanna Sircilla Districts	Telangana	Indian Oil Corporation Limited	9/12/2018	5
9.70	Jangaon, Jayashankar Bhupalpally, Mahabubabad, Warangal Urban & Warangal Rural Districts	Telangana	Megha Engineering & Infrastructures Limited	9/24/2018	12

9.71	Medak, Siddipet & Sangareddy Districts	Telangana	Torrent Gas Private Limited	9/13/2018	54
9.72	Medchal-Malkajgiri, Ranga Reddy & Vikarabad Districts	Telangana	Megha Engineering & Infrastructures Limited	11/14/2018	110
9.73	Nalgonda Suryapet & Yadadri Bhuvanagiri Districts	Telangana	Megha Engineering & Infrastructures Limited	9/13/2018	75
9.74	Gomati District	Tripura	Tripura Natural Gas Company Limited	9/28/2018	6
9.75	West Tripura (Except areas already authorized) District	Tripura	Tripura Natural Gas Company Limited	9/28/2018	6
9.76	Bulandshahr District (Except areas already authorized), Aligarh & Hathras Districts	Uttar Pradesh	IndianOil-Adani Gas Private Limited	9/24/2018	46
9.77	Allahabad District (Except areas already authorized), Bhadohi & Kaushambi Districts	Uttar Pradesh	IndianOil-Adani Gas Private Limited	9/13/2018	24
9.78	Amethi, Pratapgarh & Raebareli Districts	Uttar Pradesh	Bharat Gas Resources Limited	8/10/2018	20
9.79	Auraiya, Kanpur Dehat & Etawah Districts	Uttar Pradesh	Torrent Gas Private Limited	9/13/2018	27
9.80	Faizabad & Sultanpur Districts	Uttar Pradesh	Green Gas Limited	9/24/2018	4
9.81	Gorakhpur, Sant Kabir Nagar & Kushinagar Districts	Uttar Pradesh	Torrent Gas Private Limited	9/13/2018	36
9.82	Meerut District (Except areas already authorized), Muzaffarnagar & Shamli Districts	Uttar Pradesh	Indraprastha Gas Limited	9/13/2018	36
9.83	Moradabad (Except areas already authorized) District	Uttar Pradesh	Torrent Gas Private Limited	9/13/2018	27

9.84	Unnao (Except areas already authorized) District	Uttar Pradesh	Green Gas Limited	9/24/2018	2
9.85	Dehradun District	Uttarakhand	GAIL Gas Limited	9/12/2018	50
9.86	Burdwan District	West Bengal	IndianOil-Adani Gas Private Limited	9/28/2018	80

Annexure 5

CGD Authorizations under 10th CGD Bidding Round Work Unique Date of Program **Geographical Area (GA)** Winning Entity State GA ID Authorization **CNG Stations** Anantapur and YSR (Kadapa) Consortium of AG&P LNG Marketing Pte 10.01 24/04/2019 Andhra Pradesh 134 Districts Ltd. & Atlantic Gulf & Pacific Sri Potti Sriramulu Nellore Consortium of AG&P LNG Marketing Pte 10.02 Andhra Pradesh 24/04/2019 81 Ltd. & Atlantic Gulf & Pacific District Andhra Chittoor, Kolar and Vellore Consortium of AG&P LNG Marketing Pte Pradesh,karnataka 10.03 24/04/2019 251 Ltd. & Atlantic Gulf & Pacific Districts and Tamil Nadu Araria, Purnia, Katihar and 10.04 Bihar Indian Oil Corporation Limited 29/03/2019 79 **Kishanganj Districts** Arwal, Jehanabad, Bhojpur and Indian Oil Corporation Limited 29/03/2019 10.05 Bihar 50 **Buxar Districts** Khagaria, Saharsa and Madhepura Indian Oil Corporation Limited 29/03/2019 9 10.06 Bihar Districts Lakhisarai, Munger and Bhagalpur Indian Oil Corporation Limited 10.07 Bihar 29/03/2019 16 Districts Muzaffarpur, Vaishali, Saran and 10.08 Bihar Indian Oil Corporation Limited 29/03/2019 222 Samastipur Districts Bihar and 10.09 Nawada and Koderma Districts Indian Oil Corporation Limited 21 Iharkhand Bihar and Sheikhpura, Jamui and Deoghar 10.10 Indian Oil Corporation Limited 29/03/2019 16 Districts Iharkhand Indraprastha Gas Limited 29/03/2019 10.11 **Kaithal District** Haryana 27 Sirsa, Fatehabad and Mansa 10.12 Haryana and Punjab **Gujarat Gas Limited** 29/03/2019 54 (Punjab) Districts

10.13	Chatra and Palamu Districts	Jharkhand	Bharat Gas Resources Limited	29/03/2019	4
10.14	Seraikela-Kharsawan District	Jharkhand	GAIL Gas Limited		41
10.15	West Singhbhum District	Jharkhand	GAIL Gas Limited	29/03/2019	5
10.16	Bagalkot, Koppal and Raichur Districts	Karnataka	Consortium of AG&P LNG Marketing Pte Ltd. & Atlantic Gulf & Pacific	24/04/2019	114
10.17	Chikkamagaluru, Hassan and Kodagu Districts	Karnataka	Consortium of AG&P LNG Marketing Pte Ltd. & Atlantic Gulf & Pacific	24/04/2019	121
10.18	Kalaburagi and Vijayapura Districts	Karnataka	Consortium of AG&P LNG Marketing Pte Ltd. & Atlantic Gulf & Pacific	24/04/2019	62
10.19	Mysuru, Mandya and Chamarajanagar Districts	Karnataka	Consortium of AG&P LNG Marketing Pte Ltd. & Atlantic Gulf & Pacific	24/04/2019	171
10.20	Uttara Kannada, Haveri and Shivamogga Districts	Karnataka	Consortium of AG&P LNG Marketing Pte Ltd. & Atlantic Gulf & Pacific	24/04/2019	126
10.21	Alapuzzha, Kollam and Thiruvananthapuram Districts	Kerala	Consortium of AG&P LNG Marketing Pte Ltd. & Atlantic Gulf & Pacific	29/03/2019	291
10.22	Ashoknagar District	Madhya Pradesh	Indian Oil Corporation Limited	29/03/2019	9
10.23	Gwalior (Except already authorized) District and Sheopur District	Madhya Pradesh	Rajasthan State Gas Limited	29/03/2019	26
10.24	Morena District	Madhya Pradesh	Indian Oil Corporation Limited	29/03/2019	8
10.25	Raisen, Shajapur and Sehore Districts	Madhya Pradesh	GAIL Gas Limited		65
10.26	Shivpuri District	Madhya Pradesh	Consortium of Think Gas Distribution Pvt. Ltd. & Think Gas Investment Pte. Ltd.	29/03/2019	11
10.27	Sidhi and Singrauli Districts	Madhya Pradesh	Bharat Gas Resources Limited	29/03/2019	11

10.28	Ujjain (Except area already authorized) District, Dewas (Except area already authorized) District and Indore (Except area already authorized) District	Madhya Pradesh	Gujarat Gas Limited	29/03/2019	42
10.29	Anuppur, Bilaspur and Korba Districts	Madhya Pradesh and Chhattisgrah	Adani Gas Limited	29/03/2019	20
10.30	Jhabua, Banswara, Ratlam and Dungarpur Districts	Madhya Pradesh and Rajasthan	Gujarat Gas Limited	29/03/2019	54
10.31	Jhansi (Except area already authorized) District, Bhind, Jalaun, Lalitpur and Datia Districts	Madhya Pradesh and Uttar Pradesh	Adani Gas Limited	29/03/2019	29
10.32	Ferozepur, Faridkot and Sri Muktsar Sahib Districts	Punjab	Gujarat Gas Limited	29/03/2019	45
10.33	Hoshiarpur and Gurdaspur Districts	Punjab	Gujarat Gas Limited	29/03/2019	81
10.34	Ajmer, Pali and Rajsamand Districts	Rajasthan	Indraprastha Gas Limited	29/03/2019	198
10.35	Jalore and Sirohi Districts	Rajasthan	Gujarat Gas Limited	29/03/2019	30
10.36	Azamgarh, Mau and Ballia Districts	Uttar Pradesh	Torrent Gas Private Limited	29/03/2019	40
10.37	Bareilly (Except area already authorized) District, Pilibhit and Rampur Districts	Uttar Pradesh	Hindustan Petroleum Corporation Limited	29/03/2019	140
10.38	Basti and Ambedkarnagar Districts	Uttar Pradesh	Torrent Gas Private Limited	29/03/2019	18
10.39	Farrukhabad, Etah and Hardoi Districts	Uttar Pradesh	Hindustan Petroleum Corporation Limited	29/03/2019	75
10.40	Gonda and Barabanki Districts	Uttar Pradesh	Torrent Gas Private Limited	29/03/2019	36
10.41	Jaunpur and Ghazipur Districts	Uttar Pradesh	IndianOil-Adani Gas Private Limited		38

10.42	Kanpur (Except area already authorized) District, Fatehpur and Hamirpur Districts	Uttar Pradesh	Indraprastha Gas Limited	29/03/2019	45
10.43	Mainpuri and Kannauj Districts	Uttar Pradesh	Hindustan Petroleum Corporation Limited	29/03/2019	45
10.44	Mirzapur, Chandauli and Sonbhadra Districts	Uttar Pradesh	GAIL Gas Limited		51
10.45	Shahjahanpur and Budaun Districts	Uttar Pradesh	Hindustan Petroleum Corporation Limited	29/03/2019	75
10.46	Bijnor and Nainital Districts	Uttar Pradesh and Uttarakhand	Hindustan Petroleum Corporation Limited	29/03/2019	91
10.47	Darjeeling, Jalpaiguri and Uttar Dinajpur Districts	West Bengal	Hindustan Petroleum Corporation Limited	29/03/2019	125
10.48	Howrah (Except Area already authorized) District and Hoogly (Except Area already authorized) District	West Bengal	Hindustan Petroleum Corporation Limited	29/03/2019	100
10.49	Nadia (Except Area already authorized) District and North 24 Parganas (Except Area already authorized) District	West Bengal	Hindustan Petroleum Corporation Limited	29/03/2019	110
10.50	South 24 Parganas (Except Area already authorized) District	West Bengal	Hindustan Petroleum Corporation Limited	29/03/2019	65
Total					3,578